

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 392 of 1996

Tuesday, this the 2nd day of April, 1996

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

K.I. Muthukoya, S/o (Late) P.M.Attakoya,
Trained Graduate Teacher (Arabic),
Government High School, Kalpeni. .. Applicant

By Advocate Mr R. Sreeraj.

Vs

- 1 The Director of Education,
Directorate of Education,
Administration of the Union Territory
of Lakshadweep, Kavaratti.
- 2 The Administrator,
Union Territory of Lakshadweep,
Kavaratti.
- 3 C N Abdul Salam,
Language Teacher (Arabic),
Government High School, Chetlat. .. Respondents

By Advocate Ms. Beena for Advocate Mr MVS Nampoothiri.

The application having been heard on 2nd April 1996,
the Tribunal on the same day delivered the following:

O R D E R

Applicant challenges A-1 order transferring
him from Kalpeni to Amini. According to applicant,
the transfer will cause a great hardship to him as he
is in the midst of constructing a house. He would also
say that the functioning of the N.C.C. in Kalpeni will
be thrown out of gear, if he is moved out.

2 It is not for this Tribunal to go into these
matters, and examine whether the order of transfer is
proper. Learned counsel for respondents submits that the

transfer is made in the exigencies of administration. I find that A-4 representation is pending consideration before second respondent. It is for that respondent to consider how the representation should be disposed of. This, he will do before the schools reopen after summar holidays.

3 Since the schools are on vacation, there may be no immediate need to relieve applicant.

4 Application is disposed of as aforesaid.
No costs.

Dated the 2nd April, 1996.


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

List of Annexures

1. Annexure-A1: True copy of the Order F.No.18/3/93-Edn. dated 22.2.1996 issued by Ist respondent to the applicant.
2. Annexure-A4: True copy of the representation dated 25.3.1996 submitted by applicant to the 2nd respondent.